

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 27 OF 1995.

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Date of Decision : 10.02.1995.

1. National Rly Mazdoor Union
2. Shri G. K. Chinmali

Petitioners

Shri S. N. Pillai,

Advocate for the
Petitioners

Versus

1. Union Of India.
2. Sr. D.E.E. (TRS), Kurla.

Respondents

Shri V. S. Masurkar,

Advocate for the
respondents

C O R A M :

The Hon'ble Shri Justice M. S. Deshpande, Vice-Chairman.

The Hon'ble Shri M. R. Kolhatkar, Member (A).

(1) To be referred to the Reporter or not ?

(2) Whether it needs to be circulated to *✓*
other Benches of the Tribunal?

[Signature]
(M. S. DESHPANDE)

VICE-CHAIRMAN.

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(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. NO.: 27 OF 1995.

1. National Rly. Mazdoor Union | ... Applicants
2. G. K. Chinmali |

Versus

1. Union Of India | ... Respondents.
2. Sr. D.E.E. (TRS), Kurla. |

CORAM :

Hon'ble Shri Justice M.S. Deshpande, Vice-Chairman.

Hon'ble Shri M. R. Kolhatkar, Member (A).

APPEARANCE :

1. Shri S. N. Pillai,
Counsel for the applicants.

2. Shri V. S. Masurkar,
Counsel for the respondents.

ORAL JUDGEMENT :

DATED : FEBRUARY 10, 1995.

(Per. Shri Justice M.S. Deshpande, Vice-Chairman).

1. We have heard the Learned Counsel. 164 employees, who belong to Applicant No. 1 Union have a grievance that their names have been excluded from the seniority list which was prepared on 15.02.1993. The Union has approached the Tribunal after collecting the information regarding the names which have been excluded from the said seniority list, without making any representation to the respondents. We find that it would be desirable to direct the applicants first to make

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individual representation to the Respondents regarding the facts of their case, within four weeks and if such representation is made, the respondents shall pass an order on each of those representation within eight weeks thereafter. Liberty to the applicants to approach the Tribunal, should they be aggrieved by the decision taken on those representation.

2. With this direction, the O.A. is disposed of.

M.R.Kolhatkar

(M. R. KOLHATKAR)

MEMBER (A).

M.S.Deshpande

(M. S. DESHPANDE)

VICE-CHAIRMAN.

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